

"ITEM NO.34

COURT NO.7

SECTION III

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).29016/2012
(Arising out of impugned final judgment and order dated 31/08/2012
in CMWP No. 754/2012 passed by the High Court of Judicature at
Allahabad)

DWARIKESH SUGAR INDUSTRIES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(with appln. (s) for amendment of the petition and exemption from
filing O.T. and exemption from filing O.T. of annexures and interim
relief and permission to bring on record subsequent facts and
documents and permission to file additional affidavit and
permission to file additional documents and permission to file
synopsis and list of dates and permission to file volume-ii and
permission to file volume-iii and interim relief and office report)

Date : 22/01/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Sumit Goel, Adv.

Ms. Nitin Thukral, Adv.

Mr. Galav Sharma, Adv.

for M/s. Parekh & Co.

For Respondent(s) Mr. Dinesh Dwivedi, Sr. Adv.

Ms. Reena Singh, AAG

Mr. Ardhendumauli Kumar Prasad, AOR

Mr. Manoj Kumar, Adv.

Mr. Ram Kishor Singh Yadav, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel
for the petitioner, the matter is adjourned for ten
weeks.

(SANJAY KUMAR-I)

(JASWINDER KAUR)

AR-CUM-PS

COURT MASTER